

PATNA HIGH COURT
NOTICE INVITING PRICE QUOTATION


Sealed Quotation with Estimated Price are invited from reputed firms/Suppliers/Authorized Dealers/Vendors for the Supply and installation of following item within 7 (seven) working days from the date of publication of this notice on the official website of Patna High Court. i.e. <http://patnahighcourt.gov.in>

Color Printer – USB Printer Data Cable (minimum 1.5 meter)

Terms and Conditions:-

1. Proof of Registration of firm/supplier as per Government rule.
2. The firms should have G.S.T and PAN number.
3. The rate quoted should be inclusive of all taxes and other charges, if any.
4. The participating firm shall submit an undertaking regarding providing post installation service after the supply and installation of aforesaid products.
5. The firms shall submit their bill in triplicate at the time of supply of articles.
6. Payment will be made in account of the firm after due verification and installation of the product.
7. The articles are to be supplied within One Week.
8. There shall be a penalty for the defective supply of the items as per existing rules.
9. Patna High Court reserves the right to reject any / all items supplied against the purchase order, if found not working satisfactorily at the time of delivery at Patna High Court. The rejected items, if any, shall have to be

- taken back and replaced by good quality items forthwith at the cost of the supplier. No extra payment shall be made for the rejected item(s).
10. Payment shall be released to the vendor after supply and Acceptance Test of all the supplied products. Payment shall be released on receipt of the original bills in triplicate complete in all respect.
11. The product supplied shall have warranty as applicable.
12. The bidder shall submit an undertaking by an authorized person that the bidder's firm has not been black listed from the Government of India/ Government of Bihar/any PSUs.
13. Patna High Court reserves the right to reject any or all the quotations without assigning any reason whatsoever. HIGH COURT would not be under any obligation to give any clarifications to those vendors whose tenders have been rejected.
14. Patna High Court reserves the right to increase/decrease the specified quantities.
15. All disputes shall be subject to Patna Civil Court Jurisdiction only.
16. The bidders shall ensure to submit the duly filled checklist as per the Tender as at Annexure I of Tender notice. **The bidders shall ensure to mention on the envelope with NIPQ Number and for the product for which bid will be submitted.**


29.07.2022
Registrar IT-Cum-CPC

Patna High Court

Sl. No	Terms and Condition	Whether Supporting Document Submitted(Yes/No)
1	Proof of Registration of firm/supplier including GST number as per Government rule.	
2	NIPQ No. and Product Mentioned on Envelope.	
3	Quotation be inclusive of all taxes and other charges, if any.	
4	Declaration by authorized person that firm has not been black listed by Government of Bihar/Government of India/Govt. Bodies/PSUs.	